

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V meeting No.27/AM 16 held on 14.01.2016

The meeting No.27/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 14.01.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri O.P.Sharma, Jt. Industrial Advisor	C&PC
1.	Shri Barinder Singh, Assistant Director	DC(MSME)
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.26/AM-15 dated 31.12.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.27/AM-16 dated 14.01.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 27/84-ALC3/2015 **MEETING DATE** : 14.01.2016

Case No.:9/27/84- **Party Name:**NETWORK **Meet No/Date:**27/84- **Status:**Deferred
ALC3/2015 **CLOTHING COMPANY** **ALC3/2015**
PVT.LTD., **14.01.2016**

HQ File **RLA File** **Lic.No/Date:**3210077483 **Defer Date:**
1 **:01/84/050/00322/AM16/** **:32/21/040/00214/AM15/** **17.03.2015** **11.02.2016**

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) on 13.01.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply.

The case stands deferred for re-listing on 11.02.2016.

Case No.:6/14/84- **Party Name:**LOYAL **Meet No/Date:**27/84- **Status:**Deferred
ALC3/2015 **TEXTILE MILLS LTD** **ALC3/2015**
14.01.2016

HQ File **RLA File** **Lic.No/Date:**3510044747 **Defer Date:**
2 **:01/84/050/00094/AM16/** **:35/24/040/00007/AM16/** **28.05.2015** **11.02.2016**

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 05.10.2015 to furnish the calculation sheet of the chemical use in the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016

3 **Case No.:**26/14/84- **Party Name:**LOYAL **Meet No/Date:**27/84- **Status:**Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HQ File

RLA File

Lic.No/Date:3510044748 Defer Date:

:01/84/050/00114/AM16/

:35/24/040/00008/AM16/

28.05.2015

11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:27/14/84-
ALC3/2015

Party Name:LOYAL
TEXTILE MILLS LTD

Meet No/Date:27/84-
ALC3/2015

14.01.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:3510044746 Defer Date:

4 :01/84/050/00115/AM16/

:35/24/040/00006/AM16/

28.05.2015

11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:1/16/84-
ALC3/2015

Party Name:VEEKAY
POLYCOATS LTD.

Meet No/Date:27/84-
ALC3/2015

14.01.2016

Status:Deferred

5 HQ File

RLA File

Lic.No/Date:0510394559 Defer Date:

:01/84/050/00138/AM16/

:05/24/040/00113/AM16/

15.06.2015

11.02.2016

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have furnished their reply as desired by Deptt. C&PC on 26.10.2015. Therefore, Committee constrained to defer the case for re-listing on 11.02.2016.

Case No.:3/14/84-
ALC3/2015

Party Name:LOYAL
TEXTILE MILLS LTD

Meet No/Date:27/84-
ALC3/2015

14.01.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:3510044759 Defer Date:

6 :01/84/050/00091/AM16/

:35/24/040/00014/AM16/

16.06.2015

11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:4/14/84-
ALC3/2015

Party Name:LOYAL
TEXTILE MILLS LTD

Meet No/Date:27/84-
ALC3/2015

14.01.2016

Status:Deferred

7 HQ File

RLA File

Lic.No/Date:3510044760 Defer Date:

:01/84/050/00092/AM16/

:35/24/040/00015/AM16/

16.06.2015

11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went

through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 12/14/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3510044758	Defer Date:
8 :01/84/050/00100/AM16/	:35/24/040/00013/AM16/	16.06.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 3/19/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3510044772	Defer Date:
9 :01/84/050/00156/AM16/	:35/24/040/00020/AM16/	10.07.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 4/19/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3510044777	Defer Date:
10 :01/84/050/00157/AM16/	:35/24/040/00021/AM16/	16.07.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 23/19/84- ALC3/2015	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Reject
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HQ File	RLA File	Lic.No/Date:0210206023
11 :01/84/050/00176/AM16/	:02/24/040/00085/AM16/	29.07.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME)on 10.10.2015 to the firm but no response received so far . Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.: 32/23/84- ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Reject
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HQ File :01/84/050/00249/AM16/	RLA File :32/24/040/00019/AM16/	Lic.No/Date:3210077665 30.07.2015
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- 12 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 18.11.2015 by DC(MSME) and again a deficiency letter issued to the firm on 09.12.2015 by this Directorate. But the reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.: 1/25/84- ALC3/2015	Party Name: SATHE, SYNTHETICS(PROP.RAKE SH FUELS PVT.LTD.)	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File :01/84/050/00282/AM16/	RLA File :05/24/040/00159/AM16/	Lic.No/Date:0510395346 18.08.2015	Defer Date: 11.02.2016
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- 13 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application is not received from concerned RA. The case stands deferred for re-listing on 11.02.2016.

Case No.: 5/21/84- ALC3/2015	Party Name:A.S.MARIMUTHU	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File :01/84/050/00196/AM16/	RLA File :35/24/040/00023/AM16/	Lic.No/Date:3510044783 19.08.2015	Defer Date: 11.02.2016
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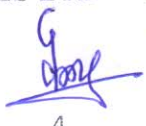
- 14 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to C&PC) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 18/23/84- ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date: 11.02.2016
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- 15 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the matter is under examination of DC(MSME/TC, Noida for their comments and observed that a deficiency letter was issued by this Directorate on 09.12.2015 but the reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.

Case No.: 4/21/84- 16 ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File RLA File Lic.No/Date:3510044786 Defer Date:
:01/84/050/00195/AM16/ :35/24/040/00027/AM16/ 03.09.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 06.11.2015 to the firm to submit the CAD, Measurement and Sketch with Marking but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 11.02.2016.

Case No.:12/23/84- Party Name:NOWOTEK Meet No/Date:27/84- **Status:Deferred**
ALC3/2015 TEXTILES PVT. LTD., ALC3/2015
14.01.2016

17 HQ File RLA File Lic.No/Date:0510395630 Defer Date:
:01/84/050/00229/AM16/ :05/24/040/00269/AM16/ 15.09.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. C&PC to the firm. The reply of the firm is not received. NC decided to wait for their reply.

The case stands deferred for re-listing on 11.02.2016.

Case No.:23/23/84- Party Name:AVAL Meet No/Date:27/84- **Status:Deferred**
ALC3/2015 FASHION HOUSE ALC3/2015
14.01.2016

18 HQ File RLA File Lic.No/Date:0510395619 Defer Date:
:01/84/050/00240/AM16/ :05/23/040/00239/AM16/ 15.09.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DC (MSME) but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 11.02.2016.

Case No.:34/23/84- Party Name:R.G.APPAREL, Meet No/Date:27/84- **Status:Reject**
ALC3/2015 ALC3/2015
14.01.2016

19 HQ File RLA File Lic.No/Date:3210077709
:01/84/050/00251/AM16/ :32/24/040/00022/AM16/ 21.09.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida. The O/o the DC (MSME) has issued a deficiency letter on 18.11.2015. But the reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.:16/23/84- Party Name:K H Meet No/Date:27/84- **Status:Approved**
ALC3/2015 EXPORTS INDIA ALC3/2015
PRIVATE LIMITED, 14.01.2016

20 HQ File RLA File Lic.No/Date:0410161049
:01/84/050/00233/AM :04/24/040/00148/AM 25.09.2015
16/ 16/







Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No.7/199/15-TSW dated 22.12.2015 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Denim Hand Bags	3553.000 Number	1.	OUTER LINING (FABRIC 100% CO – WIDTH :-58”/ FABRIC 65% CO 12% PL 23% VI - WIDTH 58”	3044 Meters
			4.	RE-INFORCMENT – PIPING- (PVC TUBE)	2209.96 Meters
			5.	RE-INFORCEMENT – (ROPE (STRING 87% CO 7% WO 6% pl)	1719.06 Meters
			6.	RE-INFORCEMENT DOOM FILLER (FILLING MATERIALS) WIDTH 58 INCHES	720.96 Meters
			7.	RE-INFORCEMENT MATERIALS (GUTTAPERGA – WIDTH:-58”)	2620.69 Sq. Mtr.
			8.	RE-INFORCEMENT MATERIALS (ANTISTRAPPO- WIDTH:37”)	81.16 Sq. Mtr.
			9.	RE-INFORCEMENT MATERIALS (CANAPINA FELPATA WIDTH:58”)	1218.82 Sq. Mtr
			10.	RE-INFORCEMENT MATERIALS (SALPA SLN MORBIDA- RE-INFORCEMENT ITEM –WIDTH:-58”)	174.84 Sq. Mtr.
			13.	RE-INFORCEMENT MATERIALS- (FELTRO NON ADH- WIDTH:-29”)	357.45 Sq. Mtr
			14.	RE-INFORCEMENT MATERIALS-	5.72 Sq. Mtr

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			(LYLIANE MICROBASE-IR02009 – WIDTH:58")	
		15.	RE-INFORCEMENT MATERIALS (COTTON 100% TELA ADHESIVE IRN01771-WIDTH:- 58")	245.19 Sq. Mtr.
		16.	PLASTIC FITTING- (PLASTIC STUD- CD06041/INTERNO GOMMA MANIGLIA- VR07103)	Net to Net (Numbers)
		17.	METAL FITTINGS	Net to Net (Numbers)
		20.	BUCKLE	Net to Net (Numbers)
		21.	D RING (METAL FITTING)	Net to Net (Numbers)
		22.	DOG HOOK (METAL FITTING)	Net to Net (Numbers)
		23.	UNDER PLATES (METAL FITTING)	Net to Net (Numbers)
		24.	U RING (METAL FITTING)	Net to Net (Numbers)
		26.	PULLER (METAL FITTING)	Net to Net (Numbers)
		27.	RIVET (METAL FITTING)	Net to Net (Numbers)
		28.	SNAP BUTTON	Net to Net (Numbers)
		29.	STUD (METAL FITTING)	Net to Net (Numbers)
		31.	WEBBING (RIBBON 64% CO 36% PL / RIBBON 100% PA 08% PL 92% VI)	Net to Net (Meters)
		32.	ZIP FASTNER (METAL ZIP FASTNER)	Net to Net (Numbers)
		33.	SEWING THREADS	334242.00 Meters
		34.	POLISHES (EDGE STAIN)	19.00 KGS

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			36.	PACKING BOX (PACKING MATERIAL)	As per packing Policy (Sq. Mtr.)
			37.	COTTON BAG (PACKING MATERIAL)	As per packing Policy (Numbers)
			38.	FOAM BAG (PACKING MATERIAL)	As per packing Policy (Numbers)
			39.	PLASTIC MAGNETIC CARD (PACKING MATERIAL)	As per packing Policy (Numbers)
			40.	ENVELOPE (PACKING MATERIAL)	As per packing Policy (Numbers)
			41.	ADHESIVE PAPER (PACKING MATERIAL)	As per packing Policy (Numbers)
			42.	PAPER SHEET (PACKING MATERIAL)	As per packing Policy (Numbers)
			43.	TISSUE PAPER (VELINE EXTRA-PACKING MATERIAL)	As per packing Policy (KGS)
2.	COW LEATHER HAND BAGS COMBINATION WITH TEXTILE MATERIALS	1027.000 Number	2.	OUTER LINING (FABRIC 100%PA / NYLON GABRADINE)	147.250 Meters
			3.	INNER LINING (LOGO LINING / LINING MATERIAL FABRIC 100%) WIDTH 58"	224.070 Meters
			5.	RE-INFORCEMENT – (ROPE STRING 87% CO 7% WO 6%PL)	128 Meters
			7.	REINFORCEMENT MATERIALS (GUTTAPERGA – WIDTH:58")	29 Sq. Mtr

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			8.	REINFORCEMENT MATERIALS (ANTISTRAPPO – WIDT:37")	15.87 Sq. Mtr
			10.	RE-INFORCEMENT MATERIALS (SALPA SLN MORBIDA- REINFORCEMENT ITEM-WIDTH:58")	72.134 Sq. Mtr
			11.	REINFORCEMENT MATERIALS (0.2MM 18P WHITE TELA)	50 Sq. Mtr
			12.	RE-INFORCEMENT MATERIALS (GOMMAPIUMA TELATA – GPN00012)	217.45 Sq. Mtr
			13.	RE-INFORCEMENT MATERIALS (FELTRO NON ADH – width:29")	36.675 Sq. Mtr
			14.	RE-INFORCEMENT MATERIALS (LYLIANE MICROBASE – IR0209-WIDTH:58")	40 Sq. Mtr
			16.	PLUSTIC FITTING – (PLUSTIC STUD- CD06041/INTERNO COMMA MANIGLIA- VR07103)	Net to Net (Numbers)
			17.	METAL FITTINGS	Net to Net (Numbers)
			18.	METAL CHAIN (LINK CHAIN – CT 06590)	Net to Net (Numbers)
			19.	METAL MAGNET	Net to Net (Numbers)
			20.	BUCKLE	Net to Net (Numbers)
			21.	D RING (METAL FITTING)	Net to Net (Numbers)
			22.	DOG HOOK (METAL FITTING)	Net to Net (Numbers)
			23.	UNDER PLATES (METAL FITTING)	Net to Net (Numbers)
			24.	U RING (METAL FITTING)	Net to Net (Numbers)

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			25.	WASHER (METAL RING / RING)	Net to Net (Numbers)
			26.	PULLER (METAL FITTING)	Net to Net (Numbers)
			27.	RIVET (METAL FITTING)	Net to Net (Numbers)
			28.	SNAP BUTTON	
			29.	STUD (METAL FITTING)	Net to Net (Numbers)
			30.	METAL SCREW (METAL FITTING/ SCREW)	Net to Net (Numbers)
			32.	ZIP FASTNER (METAL ZIP FASTBER)	Net to Net (Numbers)
			33.	SEWING THREADS	69966 Meters
			34.	POLISHES (EDGE STAIN)	34.81 KGS
			35.	PACKING FOAM (PACKING MATERIAL)	As per packing Policy (Sq. Mtrs.)
			36.	PACKING BOX (PACKING MATERIAL)	As per packing Policy (Numbers)
			37.	COTTON BAG (PACKING MATERIAL)	As per packing Policy (Numbers)
			38.	FOAM BAG (PACKING MATERIAL)	As per packing Policy (Numbers)
			39.	PLASTIC MAGNETIC CARD (PACKING MATERIAL)	As per packing Policy (Numbers)
			40.	ENVELOPE (PACKING MATERIAL)	As per packing Policy (Numbers)
			41.	ADHESIVE PAPER (PACKING MATERIAL)	As per packing Policy (Numbers)
			42.	PAPER SHEET (PACKING MATERIAL)	As per packing Policy (Numbers)
			43.	TISSUE PAPER (VELINE EXTRA -PACKING MATERIAL)	As per packing Policy (KGS)

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.: 31/23/84-
ALC3/2015 | Party Name: LORD SHIVA
INTERNATIONAL | Meet No/Date: 27/84-
ALC3/2015
14.01.2016 | Status: Reject |
| HQ File
21 :01/84/050/00248/AM16/ | RLA File
:06/24/040/00028/AM16/ | Lic.No/Date:0610038230
28.09.2015 | |
| <p>Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by Deptt. of IPP on 18.11.2015 to the firm but no response received so far . Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.</p> | | | |
| Case No.: 23/25/84-
ALC3/2015 | Party Name: R.K.OVERSEAS | Meet No/Date: 27/84-
ALC3/2015
14.01.2016 | Status: Deferred |
| HQ File
22 :01/84/050/00304/AM16/ | RLA File
:12/24/040/00002/AM16/ | Lic.No/Date:1210009504
29.09.2015 | Defer
Date:11.02.2016 |
| <p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter was issued by this Directorate on 07.01.2016 to the firm as the firm has not provided the bifurcation of the pieces of different GSM.in this case. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.</p> | | | |
| Case No.: 13/23/84-
ALC3/2015 | Party Name: LOYAL
TEXTILE MILLS LTD | Meet No/Date: 27/84-
ALC3/2015
14.01.2016 | Status: Deferred |
| HQ File
23 :01/84/050/00230/AM16/ | RLA File
:35/24/040/00034/AM16/ | Lic.No/Date:3510044799
30.09.2015 | Defer
Date:11.02.2016 |
| <p>Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments . NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.</p> | | | |
| Case No.: 27/23/84-
ALC3/2015 | Party Name: LOYAL
TEXTILE MILLS LTD | Meet No/Date: 27/84-
ALC3/2015
14.01.2016 | Status: Deferred |
| HQ File
24 :01/84/050/00244/AM16/ | RLA File
:35/24/040/00036/AM16/ | Lic.No/Date:3510044801
30.09.2015 | Defer
Date:11.02.2016 |
| <p>Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.</p> | | | |

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Case No.: 35/23/84- ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3510044798	Defer
25 :01/84/050/00252/AM16/	:35/24/040/00033/AM16/	30.09.2015	Date:11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 2/23/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0210206202	Defer
26 :01/84/050/00219/AM16/	:02/24/040/00132/AM16/	05.10.2015	Date:11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the firm have furnished their reply on 21.12.2015 addressed to DC(MSME) under intimation to this Directorate. Therefore the case stands deferred for re-listing on 11.02.2016.

Case No.: 15/23/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0210206201	Defer
27 :01/84/050/00232/AM16/	:02/24/040/00131/AM16/	05.10.2015	Date:11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the firm have furnished their reply on 21.12.2015 addressed to DC(MSME) under intimation to this Directorate. Therefore the case stands deferred for re-listing on 11.02.2016.

Case No.: 1/23/84- ALC3/2015	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:5610004713	Defer
28 :01/84/050/00217/AM16/	:56/24/040/00030/AM16/	12.10.2015	Date:11.02.2016

Decision : Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. Accordingly, Committee decided to call for three set of application from RA, Indore.
The case stands deferred for re-listing on 11.02.2016.

Case No.: 12/27/84- 29 ALC3/2015	Party Name: VRIJESH CORPORATION	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File RLA File Lic.No/Date:0310799379 Defer Date:
:01/84/050/00325/AM16/ :03/95/040/00499/AM16/ 13.10.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 07.01.2016 which is not traceable by their office and decided to send the application again to DC(MSME). The case stands deferred for re-listing on 11.02.2016.

Case No.:30/25/84- Party Name:SWETA Meet No/Date:27/84- Status:Approved
ALC3/2015 CHAUDHRY ALC3/2015
14.01.2016

HQ File RLA File Lic.No/Date:0210206241
:01/84/050/00311/AM16/ :02/24/040/00141/AM16/ 16.10.2015

30 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/27/84- Party Name:PREMIER Meet No/Date:27/84- Status:Deferred
ALC3/2015 ENTERPRISES ALC3/2015
14.01.2016

HQ File RLA File Lic.No/Date:3510044809 Defer Date:
31 :01/84/050/00323/AM16/ :35/24/040/00037/AM16/ 23.10.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments.
The case stands deferred for re-listing on 11.02.2016.

Case No.:13/27/84- Party Name:SHANKAR Meet No/Date:27/84- Status:Deferred
ALC3/2015 PACKAGINGS ALC3/2015
LIMITED 14.01.2016

HQ File RLA File Lic.No/Date:0310799711 Defer Date:
32 :01/84/050/00326/AM16/ :03/95/040/00459/AM16/ 28.10.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments.
The case stands deferred for re-listing on 11.02.2016.

Case No.:15/27/84- Party Name:SHANKAR Meet No/Date:27/84- Status:Deferred
ALC3/2015 PACKAGINGS ALC3/2015
LIMITED 14.01.2016

HQ File RLA File Lic.No/Date:0310799739 Defer Date:
33 :01/84/050/00328/AM16/ :03/95/040/00458/AM16/ 28.10.2015 11.02.2016

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.: 16/27/84- ALC3/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310799737	Defer Date:
34 :01/84/050/00329/AM16/	:03/95/040/00457/AM16/	28.10.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.: 17/27/84- ALC3/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310799712	Defer Date:
35 :01/84/050/00330/AM16/	:03/95/040/00460/AM16/	28.10.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.: 1/27/84- ALC3/2015	Party Name: S.K. EXPORTS	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0610038245	Defer Date:
36 :01/84/050/00314/AM16/	:06/24/040/00032/AM16/	30.10.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 07.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.: 14/27/84- ALC3/2015	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date: 27/84- ALC3/2015 14.01.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310799931	Defer Date:
37 :01/84/050/00327/AM16/	:03/95/040/00544/AM16/	02.11.2015	11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC on 07.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:9/25/84- ALC3/2015	Party Name:UNITED EXIM PVT.LTD.	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
HQ File :01/84/050/00290/AM16/	RLA File :05/24/040/00362/AM16/	Lic.No/Date:0510396189 03.11.2015	Defer Date: 11.02.2016
38	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this office on 08.01.2016 to furnish the CAD, measurement chart and sketch of the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.		
Case No.:3/27/84- ALC3/2015	Party Name:BENLON INDIA LTD.	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Approved
HQ File :01/84/050/00316/AM16/	RLA File :05/23/040/00325/AM16/	Lic.No/Date:0510396221 05.11.2015	
39	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 2% for Dying and 2% for Texturing on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.		
Case No.:18/27/84- ALC3/2015	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Approved
HQ File :01/84/050/00331/AM16/	RLA File :03/95/040/00583/AM16/	Lic.No/Date:0310800170 09.11.2015	
40	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 7% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.		
Case No.:4/27/84- ALC3/2015	Party Name:LILLY FASHIONS (P) LTD	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	Defer Date:11.02.2016
41	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.		

Case No.:5/27/84- ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
HQ File 42 :01/84/050/00318/AM16/	RLA File :05/23/040/00344/AM16/	Lic.No/Date:0510396343 16.11.2015	Defer Date:11.02.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 13.01.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.			
Case No.:7/27/84- ALC3/2015	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Approved
HQ File 43 :01/84/050/00320/AM16/	RLA File :35/24/040/00042/AM16/	Lic.No/Date:3510044820 16.11.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			
Case No.:8/27/84- ALC3/2015	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Approved
HQ File 44 :01/84/050/00321/AM16/	RLA File :35/24/040/00043/AM16/	Lic.No/Date:3510044821 16.11.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			
Case No.:11/27/84- ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
HQ File 45 :01/84/050/00324/AM16/	RLA File :32/24/040/00031/AM16/	Lic.No/Date:3210077741 17.11.2015	Defer Date:11.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.			
46 Case No.:2/25/84- ALC3/2015	Party Name:SACOS INDIGO PRIVATE	Meet No/Date:27/84- ALC3/2015	Status:Deferred

	LIMITED	14.01.2016	
HQ File	RLA File	Lic.No/Date:5610004753	Defer
:01/84/050/00283/AM16/	:56/24/040/00029/AM16/	20.11.2015	Date:11.02.2016

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. Accordingly, Committee decided to call for three set of application from RA, Kanpur.

The case stands deferred for re-listing on 11.02.2016.

Case No.:21/25/84- ALC3/2015	Party Name:MARUTI RUB PLAST PVT LTD	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
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HQ File	RLA File	Lic.No/Date:0510396385	Defer
47 :01/84/050/00302/AM16/	:05/24/040/00394/AM16/	20.11.2015	Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:27/25/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status: Approved
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HQ File	RLA File	Lic.No/Date:1110028175	
:01/84/050/00308/AM16/	:11/24/040/00008/AM16/	20.11.2015	

48 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 1% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:28/25/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
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HQ File	RLA File	Lic.No/Date:1110028176	Defer
49 :01/84/050/00309/AM16/	:11/24/040/00009/AM16/	20.11.2015	Date:11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:6/27/84- ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:27/84- ALC3/2015 14.01.2016	Status:Deferred
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HQ File	RLA File	Lic.No/Date:0610038262	Defer
50 :01/84/050/00319/AM16/	:06/24/040/00034/AM16/	24.11.2015	Date:11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:2/27/84-ALC3/2015 **Party Name:**CHELSEA MILLS **Meet No/Date:**27/84-ALC3/2015 14.01.2016 **Status:**Approved

HQ File :01/84/050/00315/AM16/ RLA File :05/23/040/00359/AM16/ Lic.No/Date:0510396434 26.11.2015

51 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/25/84-ALC3/2015 **Party Name:**GANGA ACROWOOLS LIMITED **Meet No/Date:**27/84-ALC3/2015 14.01.2016 **Status:**Deferred

HQ File :01/84/050/00284/AM16/ RLA File :30/24/040/00034/AM16/ Lic.No/Date:3010103667 03.12.2015 Defer Date:11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:19/27/84-ALC3/2015 **Party Name:**ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED **Meet No/Date:**27/84-ALC3/2015 14.01.2016 **Status:**Deferred

53 HQ File :01/84/050/00332/AM16/ RLA File :08/24/040/00339/AM16/ Lic.No/Date:0810136811 29.12.2015 Defer Date: 11.02.2016

Decision : Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Ahmedabad. Accordingly, Committee decided to call for three set of application from RA, Ahmedabad.

The case stands deferred for re-listing on 11.02.2016.

(54)

Case No.316	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/174/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms for export product "Ladies Jacket" Style No. 918087 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by	

DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

(55)

Case No.317	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/175/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms for export product "Men Blazer" style No. 159091 & 349708 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.	

(56)

Case No.318	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/173/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms for export "Ladies Jacket" Style No. 631519 & 918086 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.	

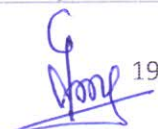
(57)

Case No.319	M/s. Fashion Accessories
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/296/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product Duvet, Sham Pillow in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.	

(58)

Case No.320	M/s. Fashion Accessories
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/297/AM-16/DES-V
RA. F.No. 05/25/039/018/AM15	
Fixation of norms for the export product Comforter Cover, Sham in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.	



 19



(59)

Case No.321	M/s. Fashion Accessories
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/298/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product Pillow Cover, Runner, Placemat, Coaster Table Cloth in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.	

(60)

Case No.322	M/s. Orient Craft Ltd.			
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/220/AM-16/DES-V			
RA. F.No. 05/27/039/021/AM15				
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.				
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/7/2016-L AND H-DC,MSME/9 dated 13.01.2016 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Ladies Shirt made of 100% cotton yarn dyed woven fabric GSM 110 +/-10% (Style No. CN 311613).	2400 (+/-5%) PCS	100% cotton yarn dyed woven fabric GSM 110+/-10%	3.14 sq. mtrs/piece.
GSM should match in import and export.				
RA concern may take necessary action subject to compliance of other usual conditions.				

(61)

Case No.323	M/s. Orient Craft Ltd.			
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/284/AM-16/DES-V			
RA. F.No. 05/27/039/022/AM15				
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.				
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/6/2016-L AND H-DC,MSME/8 dated 13.01.2016 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Ladies Romper made of 63% cotton 37% Lilen	4950 (+/-5%) PCS	63% cotton 37% Lilen woven fabric GSM 136 +/- 10%	3.28 sq. mtrs. /piece.



 20



	woven fabric GSM 136 +/- 10% (Style No. WR161S53)			
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GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(62)

Case No.324	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/285/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(63)

Case No.325	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/286/AM-16/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(64)

Case No.326	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/287/AM-16/DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/8/2016-L AND H-DCMSME/10 dated 13.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Romper made of 100% Rayon woven fabric GSM 170 +/- 10% (Style No. 9256 Military Romper)	7350 (+/-5%) PCS	100% Rayon woven fabric GSM 170 +/-10%	2.94 sq. mtrs. /piece.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

65)

Case No.327	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/288/AM-16/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 5.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.	
The case stands deferred for re-listing on 11.02.2016.	

66)

Case No.328	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/289/AM-16/DES-V
RA. F.No. 05/27/039/022/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/3/2016-L AND H-DCMSME/5 dated 13.01.2016 as detailed below:-	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Ladies Romper made of 100% Rayon woven fabric GSM 170 +/- 10% (Style No. 9221)	2750 (+/-5%) PCS	100% Rayon woven fabric GSM 170 +/-10%	1.59 sq. mtrs. /piece.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

67)

Case No.329	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/288/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.	
The case stands deferred for re-listing on 11.02.2016.	

68)

Case No.330	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/291/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted	

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that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(69)

Case No.331	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/292/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for the export product Duvet Cover, Sham Cover front in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for.	
RA concern may take necessary action subject to compliance of other usual conditions.	

70)

Case No.332	M/s. Modelama Exports Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/176/AM-16/DES-V
RA. F.No. 05/27/039/07/AM12	
Fixation of norms for the export product "Men Blazer" Style No. 603480 & 481484 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.	

(71)

Case No.333	M/s. P.S.DAIMA & SONS
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/174/AM-15/DES-V
RA. F.No. 05/27/039/00194/AM12	
Re-fixation of norms in respect of Advance Authorization No. 0510389980 dated 28.07.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for correction in export quantity in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the quantity 2,35,000 Nos instead of 23,500 Nos.	
All the other terms and conditions and quantity of input outputs of the captioned earlier decided by NC in its meeting No. 21/84 dated 28.08.2014 will remain unchanged.	
RA concern may take necessary action subject to compliance of other usual conditions	

(72)

Case No.334	M/s. SRF Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00153/AM-16/DES-V
RA. F.No. 04/24/040/00023/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0410160927 dated 19.08.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for amendment in input	

quantity of Polyester chips and Spin finish oil in this case and also observed that the matter has been sent to Deptt. of C&PC on 06.01.2016 for their comments. NC decided to wait for their comments.
The case stands deferred for re-listing on 11.02.2016.

(73)

Case No.335	M/s. Udyogi International (P) Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00267/AM-15/DES-V
RA. F.No. 02/24/040/00118/AM15	
Fixation of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter relates to DIPP. Accordingly, Committee decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 11.02.2016.	

(74)

Case No.336	M/s. Udyogi International (P) Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00265/AM-15/DES-V
RA. F.No. 02/24/040/00118/AM15	
Fixation of norms in respect of Advance Authorization No. 0210204999 dated 19.09.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter relates to DIPP. Accordingly, Committee decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 11.02.2016.	

(75)

Case No.337	M/s. Hunuman Weaving Factory
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00302/AM-11/DES-V
RA. F.No. 07/24/040/00340/AM11	
Fixation of norms in respect of Advance Authorization No. 0710075856 dated 07.12.2010.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net on net content of the export product. RA concern may take necessary action subject to compliance of other usual conditions.	

(76)

Case No.338	M/s. Orient Fashion Exports (India) Pvt. Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/075/AM-16/DES-V
RA. F.No. 05/24/040/00011/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0510393978 dated 24.04.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for enhancement in quantity of import items Sl. No. 1 & 2 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix norms as details below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed earlier	Qty. allowed now
1.	Girls Jumpsuit (Romper) in 100% Rayon printed woven fabrics, GSM 110+-10% (Style no. 538009)	2252 Nos	100% Rayon printed woven fabrics, GSM 110+-10%	2.19 Sqm /Pc)	2.96 Sq.Mtrs / Per Pc
2.	Girls Jumpsuit (Romper) in 100% Rayon solid dyed woven fabrics, GSM 110+-10% (Style no. 538008)	1171 Nos	100% Rayon solid dyed woven fabrics, GSM 110+-10%	2.19 Sqm /Pc)	2.94 Sq. Mtrs / Per Pc
3.	Ladies top in 100% Polyester printed woven fabrics, GSM:105+-10% with Indian lining(Style No. 466218/743292)	18, Nos	100% Polyester printed woven fabrics, GSM:105+-10%	1.13 Sqm /Pc)	1.13 Sqm /Pc)
4.	Ladies top in 100% polyester solid dyed woven fabrics, GSM:111+-10% with Indian lining (Style No. 466218/743292)	19, Nos	100% polyester solid dyed woven fabrics, GSM:111+-10%	1.12 Sqm /Pc)	1.12 Sqm /Pc)

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(77)

Case No.339	M/s. Ganga Acrowools Ltd. Ludhiana
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/045/AM-16/DES-V
RA. F.No. 30/24/040/00007/AM16/	
Re-fixation of norms in respect of Advance Authorization No. 3010103482 dated 13.05.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for revise the quantity for Leveling agent as per NC's decision dated 05.03.2015 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix norms as required by the firm as details below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Acrylic Dyed Yarn (Under Worsted System) (1.11Kg/Kgs content in export product)	3,00,000 Kgs	Acrylic Fibre 1.3-5.7 D	333000 Kgs
			Cationic Dyes 100% Strength/or optical brightner.	6000 Kgs
			Chemicals viz. Retarder/ Levelling agent / Softener/Anti-static Agent	15000 Kgs
			Wax roll textile grade wax	600 Kgs

RA concern may take necessary action subject to compliance of other usual conditions.

(78)

Case No.340	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	
Fixation of norms in respect of Advance Authorization No. 0510391468 dated 07.10.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart and CAD given by using, made by maximum utilization. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 11.02.2016.	

(79)

Case No.341	M/s. Loyal Textile Mills Ltd., Kovilpati, Tamil Nadu
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal and also observed that the reminder has been issued on 05.01.2016 to the firm. The reply not furnish by the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.	

(80)

Case No.342	M/s. Sure Safety India Pvt. Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00328/AM-15/DES-V
RA. F.No. 07/24/040/00340/AM11	
Fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the representative of the firm did not attended Personal Hearing before NC on 14.01.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to give another PH on 11.02.2016 to explain the justification of wastage claimed by them. The case stands deferred for re-listing on 11.02.2016.

(81)

Case No.343	M/s. Superhouse Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/038/AM15/DES-V
RA. F.No. 06/24/040/00001/AM15	
Fixation of norms in respect of Advance Authorization No. 0610037024 dated 09.04.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net + 1% for Reflective Tape and Fabric as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

